

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMAPNY APPEAL (AT) NO.175 OF 2017

In the matter of:

Axis Nariman and Industries Ltd. &Anr. Appellants
Vs
Hotel BirsaPvt. Ltd. &Ors. Respondents

Present:

Mr.BuddyRanganathan and Mr. C.S.Chauhan, Advocates for Appellants.
Mr.Abhijit Sinha, with Mr. ShamboNandy, Ms. Akansha Kaushik, Mr. K.Vedula,
Mr. Devesh Yamani, Mr. Aditya Shukla and Mr. S.Sarkar Advocates for
Respondents.

ORDER

27.01.2020- Learned counsel for Appellant further seeks short time to file
rejoinder as there was grief in the Appellants family.

Learned counsel for the Respondent has no objection. Prayer allowed.

Let the matter be fixed on **13th February, 2020.**

Learned counsel for Appellant is directed to serve the copy of rejoinder to
the Respondent counsel by 31st January, 2020.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Rk/kam